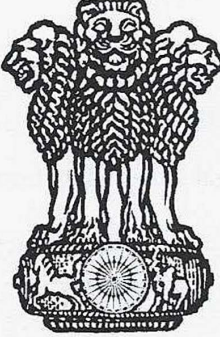


The



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MONDAY, FEBRUARY 5, 2024

[SAKA 1945

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 127-L.— 5th February, 2024.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 2 of 2024**THE WEST BENGAL NON-TRADING CORPORATION
(AMENDMENT) BILL, 2024.****A
BILL**

to amend the West Bengal Non-trading Corporation Act, 1965.

WHEREAS it is expedient to amend the West Bengal Non-trading Corporation Act, 1965, for the purpose and in the manner hereinafter appearing;

West Ben. Act XI
of 1965.

It is hereby enacted in the Seventy-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Non-trading Corporation (Amendment) Act, 2024.

*The West Bengal Non-trading Corporation
(Amendment) Bill, 2024.*

(Clause 2.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

2. In section 3 of the West Bengal Non-trading Corporation Act, 1965,—

(1) in the marginal note for the words and figures “Application of Act I of 1956.”, the words and figures “Application of Act 18 of 2013.” shall be substituted;

(2) in the contents, for the words and figures “the Companies Act, 1956”, the words and figures “the Companies Act, 2013” shall be substituted.

18 of 2013.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend section 3 of the West Bengal Non-trading Corporation Act, 1965 (West Ben. Act XI of 1965), with a view to make incidental changes after enactment of the Companies Act, 2013.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,
The 5th February, 2024.

DR. SHASHI PANJA,
Member-in-charge.

By order of the Governor,

PRADIP KUMAR PANJA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*